

**Before the National Green Tribunal  
(West Zone) bench, Pune  
Original Application No.84/2019 (W.Z.)  
Arising out of W.P.No.11120/2019**

**Vinaykumar Vitthalrao Jathar - Applicant  
Verses  
State of Maharashtra & others - Respondents**

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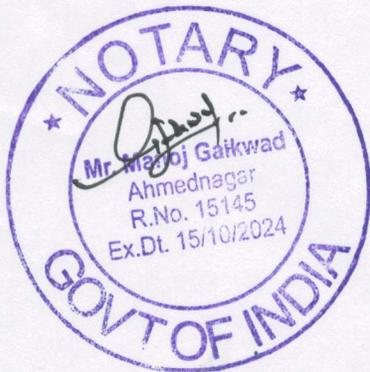
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**Vinaykumar Vitthalrao Jathar** - **Applicant**  
**Verses**  
**State of Maharashtra & others** - **Respondents**

Affidavit on behalf of Respondent No. 8, 9 & 10 in the view of the order dated 12/05/2023 passed by this Hon'ble Tribunal.

1) I say and submit that, I am filling this affidavit on behalf of Respondent No. 8, 9 & Respondent No. 10 as authorized me to file affidavit in reply in the present original application and accordingly on the basis of available record in the office I am filling this affidavit in reply in the view of order passed by Hon'ble Tribunal vide dated 12/05/2023.

2) I say and submit that, the present application filed by the applicant there by prayed to hold and declare that the permission granted by the respondent no.3 dtd. 18/05/2018 in favour of Respondent no.11 for construction and erection of power plant Gat No.52/2 at village Limpangaon, Tal. Shrigonda, Dist. Ahmednagar is in contravention of the provisions of Forest conservation act 1980 and guideline dtd.09/02/2011 and 15/03/2011. Further prayed to issue directions to prohibit the



**BEFORE ME**

*[Signature]*

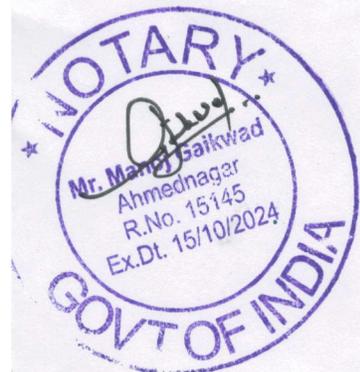
respondent no.11 from carrying further construction in pursuance to permission granted by the respondent no.3. Further prayed to issue direction for the lands to the extent 36 hector in gat no.52/1 may forthwith be transmitted or handed over in possession of the forest department.

3) I say and submit that as per order passed by Hon'ble Tribunal vide dated 05/09/2019 a joint committee has been visited the spot and submitted report on the factual aspects. The joint committee report has been already filed in the present original application. I say and submit that, on the cost of repetition some contents have been reiterated in the present affidavit in reply for the sake of convenience and for the kind perusal of this Hon'ble Tribunal.

4) I say that, after the site inspection the committee members have verified the available documents and record and came to the following conclusions i.e.

i) Vide notification dated 11/02/2020 issued by Ministry of Environment Forest and Climate Change the Eco-Sensitive zone for Great Indian Bustard Wildlife Sanctuary has been notified and the existing Eco-Sensitive zone is ranging from 0 to 400 mtrs from the sanctuary boundary. In this view of the matter the land and project in question does not fall within the Eco-Sensitive Zone. **Here to marked annexed Exh. R-1 are the copy of Notification Dated 11/02/2020.**

ii) Vide notification NoFLD1870/67084-W dated 25/11/1970 issued by Revenue and Forest Department total 82 Acre of land



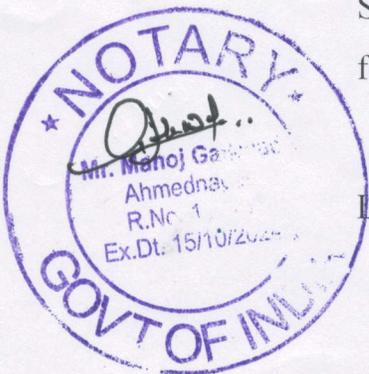


out of gut number 52/2 situated at Limpangaon Tal. Shrigonda Dist. Ahmednagar came to be de-notified and ceased to be a reserve forest land. **Here to marked annexed Exh. R-2 are the copy of Notification Dated 13/06/1892 and annexed Exh. R-3 Notification Dated 25/11/1970.**

iii) The land gut no.52/2 then came to be de-notified by order passed by Revenue and Forest Department, Mumbai which later came to be published in government Gazette dated 31/12/1970. Accordingly, said land thereafter, came to be transferred for setting up the project by then collector, Ahmednagar vide order dated 02/04/1971. However, after verification of the documents and map prepared by Dy. Supt. Land Record, Shrigonda it appears that, total 35 hectores land out of gut no.52/1 situated at Limpangaon, Tal. Shrigonda, Dist. Ahmednagar is under control and possession of the sugar factory i.e. M/s. Sahakar Maharshi Narayanrao Nagawade SSK Ltd., Even though the same land is forest land.

5) I say that, it is respectfully submitted that, the Collector, Ahmednagar vide letter dated 03/03/2020 has called for report from the Sub Divisional Officer, Shrigonda-Parner in consistence with the order dated 05/12/2019 passed by this Hon'ble Tribunal. Accordingly, Sub Divisional Officer, Shrigonda has submitted a report on 04/03/2020 and set out the facts as under,

The land bearing old survey no.99 situated at village Limpangaon Tal. Shrigonda is divided in sub survey no.99A &



BEFORE ME

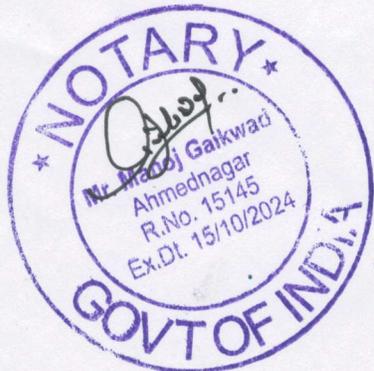
99B in 1935. In 1970 Gat Scheme was implementation and the land bearing Survey No.99A has given new Gat no.234 (area 155.65 H.R.) in gut scheme. The land bearing Survey No.99B has given new Gat No.237 (area 40 acre) in gut scheme.

Then village Junglewadi has become a separate revenue village and gut no. 237 has given new gut no. 51, As per the Maharashtra Government gazette notification published on 26 September 1935 the land bearing survey no. 99B (old gut no. 237 and new gut no. 51) area 40 acre situated at village Limpangaon Tal. Shrigonda has ceased has ceased to be a reserved forest.

6) I say that, later in the report given by the committee, it is found that M/s. Sahakar Maharshi Narayanrao Nagawade Co-operative Sugar factory has been erected on deforested land bearing gat no.52/2 area 82 acre (33.18.41 H.R.) and all the mutation entry done pertaining to gut no. 52/2 of sugar factory are of deforested land.

7) I say that, ownership and possession of the said land was Revenue department. The said lands has been allotted for various purposes by revenue department authority.

8) I say that, as per the Notification dated 11/02/2020 issued by Ministry of forest and climate change the eco-sensitive zone for Great Indian Bustard Wildlife Sanctuary Eco Sensitive Zone can be ranged from 0 to 400 mtrs. from the Sanctuary boundaries in this view of the matter land and projecting question does not fall within the Eco Sensitive zone. ESZ's are



BEFORE ME

Mr. MANOJ GAIKWAD  
Notary Public

*[Handwritten signature]*

not meant to hamper the day to day activities of the local people but are intended to guard the protected areas and refine the environment around them.

9) As per the guideline for the declaration of Eco Sensitive zone around protected area, regions providing connectivity and ecologically important patches as well as crucial for landscape linkage, if present around the protected area will be considered within ESZ's. Further the Eco Sensitive zone may not be Uniform all around, and it could be variable in width & extend.

10) As per the guidelines dated 09/02/2011 of Ministry of Environment and forest the eco-sensitive zone purpose for declaring Eco Sensitive Zone around National park and sanctuaries is to create some kind of "Shock Absorber" for the Protected Areas. They would also act as a transition zone from areas of high protection to areas involving lesser protection. And has been decided by the National Board for Wildlife, the activities in the Eco-Sensitive zones would be of a regulatory nature rather than prohibitive nature, unless and otherwise so required.

11) I say that, revenue authorities are dealing to the subject of said issue i.e. the subject land which prima facie found to be forest land for which the revenue department has requested to the State Govt. to grant permission for revision of the said land.

Hence this affidavit.



**BEFORE ME**

**MR. MANOJ GAIKWAD**  
Advocate & Notary Public



VERIFICATION

*[Handwritten signature]*

I Suvarna Ravindra Mane, age 40 years, Occupation Government Service, presently working as Deputy Conservator of Forests, Ahmednagar, R/o Ahmednagar, do hereby state on oath and solemn affirmation that, the above contents of this affidavit in reply from para Nos. 1 to 11 are true and correct to the best of my knowledge and available record with my office.

Hence, it is verified at Ahmednagar on this 13th day of September, 2023



Deponent

*[Signature]* 13/09/23  
Suvarna Ravindra Mane

Drafted and settled by :  
(Adv. D. M. Gupte)

*[Signature]*  
13.09.2023  
(Shivji Mane)  
Bhingar Ahmednagar

I Know the executant



**BEFORE ME**

Solemnly affirmed before me by Suvarna Ravindra Mane who is identified before me by Shivji Mane whom I personally know.

*[Signature]*  
Mr. Majaj Gaikwad  
Advocate & Notary Public  
287, Bishop Lloyd Colony,  
Savedi, Ahmednagar



1.3 SEP 2023

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
NOTIFICATION

New Delhi, the 11th February, 2020

**S.O. 654(E).**—WHEREAS, a draft notification was published in the Gazette of India, Extraordinary, *vide* notification of the Government of India in the Ministry of Environment, Forest and Climate Change number S.O. 300(E), dated the 14<sup>th</sup> January, 2019, inviting objections and suggestions from all persons likely to be affected thereby within the period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

**AND WHEREAS**, copies of the Gazette containing the said draft notification were made available to the public on the 14<sup>th</sup> January, 2019;

**AND WHEREAS**, objections and suggestions received from persons and stakeholders in response to the aforesaid draft notification were duly considered in the Ministry;

**AND WHEREAS**, the Great Indian Bustard Wildlife Sanctuary is located at the junction of Ahmadnagar and Solapur Districts in the State of Maharashtra. The Wildlife Sanctuary has historical, economic and medicinal values and spread over an area of 366.72 square kilometres. The Great Indian Bustard Wildlife Sanctuary was notified *vide* notification of the State Government of Maharashtra number WLP. 0614/C.R.111/F-1, dated the 9<sup>th</sup> March, 2016;

**AND WHEREAS**, the major flora recorded from the sanctuary are ranchimani (*Andrographis echinoides* L.), adulasa (*Justicia adhatoda* L.), (*Justicia diffusa* Willd.), pitpapada (*Justicia procumbens* L.), ashok (*Polyalthia longifolia* Sonn. Thwaites), satvin (*Alstonia scholaris* L. R. Br.), piwali kanher (*Cascabela thevetia* L. Lippold), sangkhi (*Catharanthus pusillus* Murray G. Don), vilyati-vakundi (*Cryptostegia grandiflora* Roxb. ex R.Br.), kanher (*Nerium oleander* L.), chafa (*Plumeria alba* L.), bherli-mad (*Caryota urens* L.), shindi (*Phoenix sylvestris* L. Roxb.), badakvel (*Aristolochia bracteolata* Lam.), mandar (*Calotropis gigantea* L. Dryand.), kandil phul (*Ceropegia bulbosa* Roxb.), kavali (*Cryptolepis dubia* Burm.f. M.R.Almeida), harandodi (*Dregea volubilis* L.f. Benth. ex Hook.f.), dudhani (*Oxystelma esculentum* L. f. Sm.), shatavari (*Asparagus racemosus* Willd.), sadodi (*Cyanthillium cinereum* L. H. Rob.), dahan (*Tricholepis amplexicaulis* C.B. Clarke), ekdandi (*Tridax procumbens* L. L.), shankeshrvar (*Xanthium strumarium* L.), chirchitta (*Bidens biternata* Lour. Merr. & Sherff), medhshingi (*Dolichandrone falcata* Wall. ex DC. Seem.), chota kalpa (*Trichodesma indicum* L. Lehm.), gulmohar (*Delonix regia* Hook. Raf.), ram babul (*Parkinsonia aculeata* L.), piwala gulmohar (*Peltophorum pterocarpum* DC. K. Heyne), kena (*Commelina benghalensis* L.), chandvel (*Convolvulus arvensis* L.), vishnukrant (*Evolvulus alsinoides* L. L.), sivalingi (*Diplocyclos palmatus* L. C. Jeffrey.), dodaka (*Luffa acutangula* L. Roxb.), ratanjoti (*Jatropha gossypifolia* L.), lal shevra (*Alysicarpus tetragonolobus* Edgew.), palas (*Butea monosperma* Lam. Taub.), Tur (*Cajanus cajan* L. Millsp.), shankha Pushpa (*Clitoria ternatea* L.), godhadi (*Indigofera cordifolia* Roth), karanj (*Pongamia pinnata* L. Pierre), ghodegui (*Lavandula bipinnata* Roth Kuntze), dipmal (*Leonotis nepetifolia* L. R.Br.), tamba (*Leucas aspera* Willd. Link), arkar, arati (*Mimosa hamata* Willd.), vedi babul (*Prosopis juliflora* Sw. DC.), khair (*Acacia catechu* L.f. Willd.), chendu phul (*Parkia biglandulosa* Wight & Arn.), vilayati chinch (*Pithecellobium dulce* Roxb. Benth.), nilgiri (*Eucalyptus globulus* Labill.), peru (*Psidium guajava* L. Jamb), jambhal (*Syzygium cumini* L. Skeels), punarnava (*Boerhavia diffusa* L.), safed til (*Sesamum indicum* L.), bhui-til (*Sesamum laciniatum* Klein ex Willd.), pandharphali (*Flueggea leucopyrus* Willd.), laval (*Cyperus difformis* L.), velu (*Dendrocalamus strictus* roxb. Nees), marvel (*Dichanthium foveolatum* Delile Roberty), lonigawat (*Dinebra retroflexa* Vahl Panz.), (*Portulaca tuberosa* Roxb.), dalimb (*Punica granatum* L.), bor (*Ziziphus jujuba* Mill.), chanya-bor (*Ziziphus nummularia* Burm.f. Wight & Arn.), (*Spermacoce ocymoides* Burm.f.), bel (*Aegle marmelos* L. Corrêa), kavath (*Limonia acidissima* Groff), chandan (*Santalum album* L.), ashwagandha (*Withania somnifera* L. Dunal), Indian fagonia (*Fagonia indica* Burm.f.), sarata (*Tribulus terrestris* L.), and the like;

**AND WHEREAS**, the Great Indian Bustard Wildlife Sanctuary is important and known for its wildlife especially great Indian bustard, black buck and also other highly endangered bird species. The major fauna found in the Sanctuary includes mammalian species viz, common langur (*Semnopithecus* spp.), small Indian civet (*Viverricula indica*), Asian palm civet (*Paradoxurus hermaphrodites*), Indian grey mongoose (*Herpestes edwardsii*), Indian fox (*Vulpes bengalensis*), golden jackal (*Canis aureus*), Indian wolf (*Canis lupus*), jungle cat (*Felis chaus*), Indian crested porcupine (*Hystrix indica*), chinkara (*Gazelle gazelle*), wild boar (*Sus scrofa*), Indian hare (*Lepus nigricollis*), Indian gerbil (*Tatera indica*), field mouse (*Mus booduga*), bandicoot rat (*Bandicota bengalensis*), striped hyena (*Hyaena hyaena*), etc. While bird species recorded from the sanctuary are little grebe (*Tachybaptus ruficollis*), little cormorant (*Microcarbo niger*), great cormorant (*Phalacrocorax carbo*), Indian shag (*Phalacrocorax fuscicollis*), bar-headed goose (*Anser indicus*), cotton teal (*Nettapus coromandelianus*), mallard (*Anas platyrhynchos*), black-shouldered kite (*Elanus caeruleus*), painted francolin (*Francolinus pictus*), grey francolin (*Francolinus pondicerianus*), rose-ringed parakeet (*Psittacula krameri*), common barn-owl (*Tyto alba*), little green bee-eater (*Merops orientalis*), large grey babbler (*Turdoides malcolmi*), black drongo (*Edolius macrocerus*), red-headed bunting (*Emberiza bruniceps*), white-browed fantail (*Rhipidura aureola*), blyth's reed-warbler (*Acrocephalus dumetorum*), orange-headed thrush (*Geokichla citrina*), and the like;

**AND WHEREAS**, it is necessary to conserve and protect the area, the extent and boundaries of Great Indian Bustard Wildlife Sanctuary which are specified in paragraph 1 as Eco-sensitive Zone from ecological, environmental and biodiversity point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone;

**NOW, THEREFORE**, in exercise of the powers conferred by sub-section (1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act 1986 (29 of 1986) (hereafter in this notification referred to as the Environment Act) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area to an extent varying from 0 (zero) metre to 400 meters around the boundary of Great Indian Bustard Wildlife Sanctuary in Ahmadnagar and Solapur districts in the State of Maharashtra as the Eco-sensitive Zone (hereafter in this notification referred to as the Eco-sensitive Zone) details of which are as under, namely: -

1. **Extent and boundaries of Eco-sensitive Zone.** - (1) The Eco-sensitive Zone comprised of land in 100 patches interspersed with forest as well as non forest area.
- (2) The Eco-sensitive Zone shall be to an extent of 0 (zero) metre to 400 meters around the Great Indian Bustard Wildlife Sanctuary and the area of the Eco-sensitive Zone is 591.52 square kilometres. Out of the 100 patches of the Eco-sensitive Zone only two patches have 0 (zero) extent of Eco-sensitive Zone. This is due to Municipal Corporation limits of Nehru Nagar and Pratap Nagar in North Solapur Taluka of the State of Maharashtra. The forest area falls within the City Municipal limit and the National Highway No. 13 passes along the forest boundary. Also the entire surroundings area is developed with buildings, shopping malls and houses. The forest area adjoining Chincholikathi falls within Maharashtra Industrial Development Corporation (MIDC) limits and there is a lot of industrial development in the region. The Municipal Corporation and Maharashtra Industrial Development Corporation have given in writing that these areas are under development and declaring an Eco-sensitive Zone would hamper the development. The District Monitoring Committee for Solapur District has also agreed to have no Eco-sensitive Zone in this area.
- (3) The boundary description of the Great Indian Bustard Wildlife Sanctuary and its Eco-sensitive Zone is appended as **Annexure IA**.
- (4) Patch-wise area statement of the Eco-sensitive Zone around the Great Indian Bustard Wildlife Sanctuary is appended as **Annexure IB**.

- (5) The maps of the Protected Area demarcating Eco-sensitive Zone appended as **Annexure II-A, Annexure II-B, Annexure II-C and Annexure II-D.**
- (6) Patch maps of Eco-Sensitive Zone for the Great Indian Bustard Wildlife Sanctuary with prominent locations are appended as **Annexure IIE.**
- (7) Geo-coordinates of patches including protected area and Eco-sensitive Zone are given in **Annexure III.**
- (8) The list of villages falling in the Eco-sensitive Zone along with their geo co-ordinates at prominent points is appended as **Annexure IV.**
- 2. Zonal Master Plan for Eco-sensitive Zone.-** (1) The State Government shall, for the purposes of the Eco-sensitive Zone prepare a Zonal Master Plan within a period of two years from the date of publication of this notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification for approval of the competent authority of State.
- (2) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.
- (3) The Zonal Master Plan shall be prepared in consultation with the following Departments of the State Government, for integrating the ecological and environmental considerations into the said plan:-
- (i) Environment;
  - (ii) Forest and Wildlife;
  - (iii) Agriculture;
  - (iv) Revenue;
  - (v) Urban Development;
  - (vi) Tourism;
  - (vii) Rural Development;
  - (viii) Irrigation and Flood Control;
  - (ix) Municipal;
  - (x) Panchayati Raj; and
  - (xi) Public Works Department.
- (4) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.
- (5) The Zonal Master Plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.
- (6) The Zonal Master Plan shall demarcate all the existing worshipping places, villages and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies with supporting maps giving details of existing and proposed land use features.
- (7) The Zonal Master Plan shall regulate development in Eco-sensitive Zone and adhere to prohibited and regulated activities listed in the Table in paragraph 4 and also ensure and promote eco-friendly development for security of local communities' livelihood.

- (8) The Zonal Master Plan shall be co-terminus with the Regional Development Plan.
- (9) The Zonal Master Plan so approved shall be the reference document for the Monitoring Committee for carrying out its functions of monitoring in accordance with the provisions of this notification.

**3. Measures to be taken by the State Government.**- The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

- (1) **Land use.**- (a) Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or residential or industrial activities:

Provided that the conversion of agricultural and other lands, for the purposes other than that specified at part (a) above, within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of Central Government or State Government as applicable and *vide* provisions of this Notification, to meet the residential needs of the local residents and for activities such as:-

- (i) widening and strengthening of existing roads and construction of new roads;
- (ii) construction and renovation of infrastructure and civic amenities;
- (iii) small scale industries not causing pollution;
- (iv) cottage industries including village industries, convenience stores and local amenities supporting eco-tourism including home stay; and
- (v) promoted activities given under paragraph 4:

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of the State Government and without compliance of the provisions of Article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the correction of error shall not include change of land use in any case except as provided under this sub-paragraph.

- (b) Efforts shall be made to reforest the unused or unproductive agricultural areas with afforestation and habitat restoration activities.

- (2) **Natural water bodies.**-The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas which are detrimental to such areas.

- (3) **Tourism or Eco-tourism.**- (a) All new eco-tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be as per the Tourism Master Plan for the Eco-sensitive Zone.

- (b) The Eco-Tourism Master Plan shall be prepared by the State Department of Tourism in consultation with State Departments of Environment and Forest.

- (c) The Tourism Master Plan shall form a component of the Zonal Master Plan.

- (d) The Tourism Master Plan shall be drawn based on the study of carrying capacity of the Eco-sensitive Zone.
- (e) The activities of eco-tourism shall be regulated as under, namely:-
- (i) new construction of hotels and resorts shall not be allowed within one kilometre from the boundary of the protected area or upto the extent of the Eco-sensitive Zone whichever is nearer:  
 Provided that beyond the distance of one kilometre from the boundary of the protected area till the extent of the Eco-sensitive Zone, the establishment of new hotels and resorts shall be allowed only in pre-defined and designated areas for eco-tourism facilities as per Tourism Master Plan;
  - (ii) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the eco-tourism guidelines issued by National Tiger Conservation Authority (as amended from time to time) with emphasis on eco-tourism, eco-education and eco-development;
  - (iii) until the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee and no new hotel, resort or commercial establishment construction shall be permitted within Eco-sensitive Zone area.
- (4) **Natural heritage.**- All sites of valuable natural heritage in the Eco-sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, and the like shall be identified and a heritage conservation plan shall be drawn up for their preservation and conservation as a part of the Zonal Master Plan.
- (5) **Man-made heritage sites.**- Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be identified in the Eco-sensitive Zone and heritage conservation plan for their conservation shall be prepared as part of the Zonal Master Plan.
- (6) **Noise pollution.** - Prevention and control of noise pollution in the Eco-sensitive Zone shall be complied in accordance with the provisions of the Noise Pollution (Regulation and Control) Rules, 2000 under the Environment Act.
- (7) **Air pollution.**- Prevention and control of air pollution in the Eco-sensitive Zone shall be compiled in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder.
- (8) **Discharge of effluents.**- Discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the General Standards for Discharge of Environmental Pollutants covered under the Environment Act and the rules made thereunder or standards stipulated by State Government whichever is more stringent.
- (9) **Solid wastes.**- Disposal and Management of solid wastes shall be as under:-
- (a) the solid waste disposal and management in the Eco-sensitive Zone shall be carried out in accordance with the Solid Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number S.O. 1357 (E), dated the 8<sup>th</sup> April, 2016; the inorganic material may be disposed in an environmental acceptable manner at site identified outside the Eco-sensitive Zone; and
  - (b) safe and Environmentally Sound Management (ESM) of Solid wastes in conformity with the existing rules and regulations using identified technologies may be allowed within the Eco-sensitive Zone.

(10) **Bio-Medical Waste.**— Bio Medical Waste Management shall be as under:-

- (a) the Bio-Medical Waste disposal in the Eco-sensitive Zone shall be carried out in accordance with the Bio-Medical Waste Management, Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R 343 (E), dated the 28<sup>th</sup> March, 2016.
- (b) safe and Environmentally Sound Management of Bio-Medical Wastes in conformity with the existing rules and regulations using identified technologies may be allowed within the Eco-sensitive Zone.

(11) **Plastic Waste Management.**— The Plastic Waste Management in the Eco-sensitive Zone shall be carried out as per the provisions of the Plastic Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 340(E), dated the 18<sup>th</sup> March, 2016, as amended from time to time.

(12) **Construction and Demolition Waste Management.**— The Construction and Demolition Waste Management in the Eco-sensitive Zone shall be carried out as per the provisions of the Construction and Demolition Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 317(E), dated the 29<sup>th</sup> March, 2016, as amended from time to time.

(13) **E-waste.**— The e - waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the E-Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change, as amended from time to time.

(14) **Vehicular Traffic.**— The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal Master plan is prepared and approved by the Competent Authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.

(15) **Vehicular Pollution.**— Prevention and control of vehicular pollution shall be in compliance with applicable laws and efforts shall be made for use of cleaner fuels.

(16) **Industrial Units.**— (i) On or after the publication of this notification in the Official Gazette, no new polluting industries shall be permitted to be set up within the Eco-sensitive Zone.

(ii) Only non-polluting industries shall be allowed within the Eco-sensitive Zone as per the classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, unless so specified in this notification, and in addition, the non-polluting cottage industries shall be promoted.

(17) **Protection of hill slopes.**— The protection of hill slopes shall be as under:-

- (a) the Zonal Master Plan shall indicate areas on hill slopes where no construction shall be permitted;
- (b) construction shall not be permitted on existing steep hill slopes or slopes with a high degree of erosion.

4. **List of activities prohibited or to be regulated within Eco-Sensitive Zone.**— All activities in the Eco-sensitive Zone shall be governed by the provisions of the Environment Act and the rules made thereunder including the Coastal Regulation Zone, 2011 and the Environmental Impact Assessment Notification, 2006 and other applicable laws including the Forest (Conservation) Act, 1980 (69 of 1980), the Indian Forest Act, 1927 (16 of 1927), the Wildlife (Protection) Act 1972 (53 of 1972), and amendments made thereto and be regulated in the manner specified in the Table below, namely:-

REVENUE DEPARTMENT.

Bombay Castle, 13th June 1892.

No. 4934.—A revised Survey Settlement having been lately introduced into the Shrigonda Taluka, Ahmednagar District, it is hereby notified for public information that the lands entered in the second column of the schedule hereto annexed, which were notified as Reserved Forest under Sections 34 and 19 respectively of the Indian Forest Act, No. VII of 1878, by the Government Notifications noted in the margin, and are to be retained as Reserved Forest, are now comprised in the Revision Survey numbers specified in the third column of the schedule:—

Schedule referred to above.

Village.	Old Survey Nos.	New Survey Nos.	Area according to the Revision Survey.		
A'dalgaon	16 to 19	23	A. g. 82 8		
	29	35	14 39		
	30	83	330 26		
	57				
	60 to 70	421	21 6		
	85				
	372			422	15 28
	359				
	371	423	128 35		
	373				
374					
375					
358	408	24 6			
Kokangaon	22 to 24	26	972 30		
	26				
	27				
	29 to 51				
	53 to 58				
Bhavdi	13 to 17	14	131 31		
	19 to 23	16	133 6		
	69	71	23 38		
	86 to 91				
	101 to 107	102	372 7		
	123				
	124				
	136 to 142				
	141 part	128	0 12		
	142 part	129	1 39		
	130	0 34			

Village.	Old Survey Nos.	New Survey Nos.	Area according to the Revision Survey.			
Takali Lonar	11 to 16	13	A. g. 1,197 27			
	17 part					
	18 to 30					
	38					
	64					
	68 to 73					
	74					
	203 to 214					
	Kosegavhan			9	73	1,370 21
				10		
11 part						
12 part						
13 part						
14 part						
15						
16						
17						
26						
27						
30						
31						
52 to 54						
58						
59 part						
60 to 66						
68						
81 to 87						
Sheridongarpathar	1 to 6	42	1,595 20			
	43					
	47					
	50					
	53					
	57					
	66					
	67					
	68					
	77 to 79					
	81					
	82					
	85 to 87					
	98 to 101					
	103					
	107					
	108 part					
	109					
	110					
	119					
121						
122						
128 to 131						
Bangarda	14	16	21 29			
	28 to 32					
	42 to 44			30	135 16	
	33					
	72 to 80			31	10 21	
	82					
	83					
	86					
	89	69	268 0			
	90					
	119					
	124 to 127			114	102 13	
	152					
	153					
	168					
				160 part	145	193 4
				170 to 178		
				Ismalpur		
Ruikhel		195 to 206	168			
208 to 233						



Name of Village.	Old Survey Nos.	New Survey Nos.	Area according to the Revision Survey.	Village.	Old Survey Nos.	New Survey Nos.	Area according to the Revision Survey.
			A. g.				A. g.
Ghogargaon	93 94 96 part 99 138 139	117	99 4	Kháudgaon	43 44 54 55 62 63 to 65 72 to 74 84	54 70 71 87	110 34 12 32 285 24 21 20
Taradgavhán	70 73 76 77	79	45 15	Pisorekhánd	7 to 14 16 to 20 21 part 141 15 71 72 83 84 101 part 129 part 101 part 129 part 115 116 117 123 124 125 130 to 132 139 147	7 8 70 71 87 88 107 109 125 134 136	431 39 21 25 17 16 21 29 94 14 18 23 8 2 48 1 117 14 18 27 158 4
Banpimpri	52 109 110 114 117 118 121	66 135 144	22 27 23 26 80 6	Bhángaon	212 213 227 to 232 235 300 part 301 233 291 292 307 to 309 310 to 317 321 to 333 339 to 383 285 260	245 316	3,062 37 238 30
Mándavgan	70 73 74 75 76 77 78 79 80 81 82 83 84 85 121 158 159 212 213 280 301 375 376 398 413 441 445 446 447 448 449 473 60 61 298 part 299 part 300 part	70 73 74 75 76 77 78 79 80 81 82 83 84 85 121 158 159 212 213 280 301 375 376 398 413 441 445 446 447 448 449 473 60 61 474 175 476	27 34 30 5 52 16 18 12 16 32 34 1 32 13 45 3 22 16 22 11 29 4 25 19 17 22 61 20 46 30 50 28 11 38 105 38 73 11 141 10 32 3 84 13 18 13 30 13 25 38 46 34 47 31 23 22 43 32 35 23 12 31 28 23 13 13 6 18 11 10 14 20	Deulgaon	18 20 to 23 32 to 36 45 to 51 52 to 56 71 to 76 77 93 94 96 97 to 102 114 115 130 to 135 137 to 139 170 175 177 to 186	41 42 65 66 88 120 158	321 30 91 13 109 20 2 33 227 39 179 5 268 14
Kanti	15 to 23 25 43 47 48 52 to 70 73 to 75 77 79 82 to 85 76	49	1,327 19	Dhorja	23 41 42 44 to 52 53 to 55 60 to 73 56	48	1,149 39
Wadghul	60 to 62 71 to 79 92 93 6 to 8 16 21 24 to 26 29 to 39 47 part	40 49 63	701 29 157 33 667 4				



Village.	Old Survey Nos.	New Survey Nos.	Area according to the Revision Survey.	Village.	Old Survey Nos.	New Survey Nos.	Area according to the Revision Survey.
			A. g.				A. g.
Kothul ...	27 29 143 144 31 32 30	40 42 41	285 16 217 16 246 6	Bāburdi ...	7 8 9 21 10 11 12 14 51 52 53 54 64 113 114 13	7 7 8	148 25 117 10 65 12 28 14 32 30 20 13 21 17 33 26
Ghugalwadgaon ...	33 38 47 48	33 38	9 30 50 20	Mhātārpimpri ...	91 to 95 92 part 93 part 94 part 95 part 107 109 110 116 117 119	115 116	78 19 33 21
Belvandi Kothār ...	60 63 64 65 69 70 to 74	64	172 32				
Sarodi ...	31 32 33	34	78 24	Madhewadgaon...	3 4 168 part 168 177 200 201	6 7 185 186 217	28 15 16 30 0 23 68 29 43 29
Waddi ...	32 33 127	32 131	55 2 23 10	Shrigonda ...	231 234 to 230 234 part 235 part 256 to 268 291 292 296 to 304 306 287 to 290 420 423 to 429 293 part 294 part 295 part 300 part 662 to 665 672 to 675 680 681 753 to 761 686 687 691 to 698 706 to 710 712 to 720 722 593 to 595 597 to 605 615 to 619 631 to 633	600 601 606 803 820 838 839	65 3 160 9 18 2 192 32 206 31 518 19 443 32
Hiradgaon ...	128 to 136 138 to 141 217 to 226 236	144 220	255 19 270 13				
Ghodegaon ...	5 6 13 14 23 24 25 124 to 128 131 to 133 134 147 148 156 169 170 171	19 121 124 144	123 21 127 5 45 8 88 35				
Tākalī Kadevalit ...	21 to 26 31 to 38 43 to 55 72 29 30 59 60 63 to 71 73 to 75 78 79	30 37	1,119 26 496 32				
Chāndgaon ...	248 249 250 254	264	111 15				



Village.	Old Survey Nos.	New Survey Nos.	Area according to the Revision Survey.	Village.	Old Survey Nos.	New Survey Nos.	Area according to the Revision Survey.
			A. g.				A. g.
Bhingán ...	1 2 3 4 6 18 22 to 26	1 2 3 4 6 22	5 30 0 32 0 19 0 31 0 27 129 28	Nimbgao Khalu ...	17 18 19	17 18 19	18 0 21 8 15 25
Pedgaon ...	76 376 398 to 400 377 to 380 386 387 216 217	81 377 413 573	11 13 85 10 78 15 47 1	Ghotvi ...	37 38 39 103 104 106 107 108 98 to 101 102 to 111 115 116 117	42 108 117	70 18 168 37 166 35
Welu ...	9 5 to 7 10 to 16 41 44 to 48 57 to 59 64	7 8 35	11 14 310 33 221 9	Párgaon Śudrik ...	20 to 23 27 to 34 180 part 253 178 179 part 179 part 180 part	25 209 338 206 208 210	260 8 1 28 17 1 40 29 11 12 21 24
Limpangaon ...	260 part 292 309 to 314 315 part 341 to 358 359 360 361 part 363 to 367 386 part 378 part 379 to 385 386 part 387 to 389 390 part 392 part 393 part 395 part	4 98 99 115 116	2 10 158 30 428 5 0 11 263 24	Loni Vyankanáth ...	49 50 52 53 54 55 56 57 58 59 60 61 62 63 66 298 299 300 301 302 303 303 304 305 306 307 308 309 310 311 312 313 314 315 316 317 318 319 320 321 321 322 323 323 324 325 325 326 327 328 328 329 330 331 331 332 333 334 335 336	49 50 52 53 54 55 56 57 58 59 60 61 62 63 66 298 299 300 301 302 303 303 304 305 306 307 308 309 310 311 312 313 314 315 316 317 318 319 320 321 321 322 323 323 324 325 325 326 327 328 328 329 330 331 331 332 333 334 335 336	31 5 14 1 69 17 33 32 27 5 26 20 28 13 37 18 39 30 28 25 24 17 24 23 57 33 16 27 31 4 28 29 30 2 26 24 24 34 17 15 18 14 18 27 21 17 22 19 19 12 16 18 17 8 17 25 21 12 16 29 16 16 21 30 19 9 17 8 18 30 20 35 12 12 24 25 30 9 22 37 28 13 31 22 19 14 20 32 19 15 29 14 21 5 18 30 21 2 22 9 22 29 22 33 19 23 16 19
Añjuj ...	74 to 79 121 to 123 129 130 481 482	127 508	173 4 33 5				
Gár ...	98 99 103 to 109 111	98	119 26				
Shedgaon ...	95 to 106	130	359 11				
Kavatha ...	65 66 52 57 56 58 59 61	64 66 52 53 54 54 61	18 27 0 20 2 14 0 24 51 4 2 25				
Añgar ...	19	23	8 31				



Village.	Old Survey Nos.	New Survey Nos.	Area according to the Revision Survey.	Village.	Old Survey Nos.	New Survey Nos.	Area according to the Revision Survey.
			A. g.				A. g.
Loni Vyankandth— <i>continued.</i>	337 338 339 340	337 338 339 340	20 16 17 7 23 12 17 25	Ukadgaon— <i>continued</i> ...	131 132 133 134 146 part 147 148 149 150 151 part 153 to 156 157 158	155 156 157 158	28 1 24 8 29 38 24 14 206 38 10 30 4 6 3 2
Wangdari ...	63 to 70	68	232 30	Erandoli...	82 83 84 85 86 87 88 89 90 91 92 93 94 95 96 97 98 part 100 to 102 104 part 99 part 105 part 106 part 107 part 108 part 109 part	98	222 38 98 34
Chimbhala ...	339 to 342 345 to 347 352 to 355 399 356 to 359 ...	392 462 393 *463	311 85 18 10 91 0 4 10	Belvandi Budruk	58 to 60 62 63 64 65 to 73 74 75 76 61 154 to 158 169 170 171 172 173 174	87 88 210 221	19 29 315 7 198 5 57 22
Bori ...	104 to 113 114	112 113	297 3 37 20	Mhase	34 38 51 61	52 56 75 87	16 21 20 3 68 19 22 37
Pisora Budruk ...	62 to 72 73 88 to 101 103	75 76 101	234 33 24 13 444 27	Math	6 25 78 79 80	7 29 90	20 11 101 25 52 33
Yelapane ...	5 27 17 to 20 29 30 31 34 35 40 41 to 43 44 45 47 48 49 50 51 52 to 56 59 to 63 64 65 to 71 74 255 256 262 263 264 267 258 253 252 46	6 26 46 275 41 42	3 19 14 31 1,115 30 323 16 20 22 16 3	Rajapur ...	20 22 31 36 87 132 133 part 221	146 159 164 227 295 297	64 19 21 31 52 31 78 9 49 4 50 4
Wadgaon Sindodi ...	14 22	16 26	177 1 29 19				
Ukadgaon ...	22 8 part 16 17 18 19 20 21 23 24	22 23	19 30 171 0				

\* Notified as 'New No. 104' in Government Notification No. 4255 dated 28th June 1888.



Village.	Old Survey Nos.	New Survey Nos.	Area according to the Revision Survey.	Village.	Old Survey Nos.	New Survey Nos.	Area according to the Revision Survey.
			A. g.				A. g.
Rāygvāhān ...	21 22 25 33 34 41 66	28 38 46 79	82 3 35 18 23 16 109 27	Suregaon ...	44 51 53 54 48 256 174 171 172 176 179 part 278 277 part 277 part 240 248	229 226 45 83 88 131 138 146 175	180 20 49 4 16 12 88 27 44 1 126 18 1 5 61 8 86 25
Pimpri Kolandar	65 part 66 part	75	12 8	Chikhali ...	25 26 27 32 to 38 39 42 43 41 47 48 49 50 51 54 55 part 98 100 114 115 to 120 125 to 127 135 to 139 140 143 to 145 176 177 178 179 180 181 182 to 187 190 to 198	58 101 146	662 28 98 39 883 12
Ghārgaon ...	127 part 130 part 126 to 129 130 part	54 50 75	15 26 8 24 69 17	Koregaon ...	168 to 173 175 176 177 178 179 180 181 182 183 to 188 189 190 191 to 194 215 part 216 217 part 218 219 221 222 223	178	916 11
Sārole Somosi ...	38	43	30 14				
Chāmbhūrdi ...	132 133	158	63 0				
Koregvāhān ...	31 38 part 39 part 40 41 42	53 63	33 37 113 11				
Ukhalgaon ...	41 133	54 193	53 28 57 37				
Kolgaon ...	149 150 151 part 153 to 155 156 part 157 part 166 part 167 168 part 169 170 part 172 449 451 452 453 454 480 481 557 580 596 597 598 720 721 598 to 607	296 956	116 31 1,081 20				
Mungasgaon ...	9 16 17 42 43 44 25	18 29 83 81 34	29 5 49 14 28 22 6 0 31 1	Pimpalgaonpis ...	374	480	3 10



No. 4934A.—*Erratum*.—In the schedule annexed to Government Notification No. 6P, dated 1st March 1879, published at pages 172—186 of the *Bombay Government Gazette* of the 6th idem :

For—		Read—	
Taluka.	Village.	Taluka.	Village.
Shrigonda	Dawalgaon. Sharidongar. Kosagan. Ajaojer. Aungra. Nimpangan. Kowter. Vadagaon. Wakadgaon. Dharaja. Koregaon. Sudegaon. Pisorih Khurd.	Shrigonda	Deulgaon. Sheridongarpathar. Koregawhan. Ajaoja. Aungar. Limpangan. Kawathe. Vadagaon Sindodi. Ukadgaon. Dhorje. Koregawhan. Suregaon. Pisore Budruk.

No. 4946.—Under the provisions of Section 11, clauses (c) and (d), of the Sea Customs Act, VIII of 1878, it is hereby notified that the following place shall be a wharf within the limits of the Port of Karachi for the landing and shipment of the classes of goods specified against it :—

*Crane Pier*—bounded on the north by the Port Department Coal Pier, on the south by the Pilot Pier, on the east by the harbour, and on the west by the Port Department Store Yard.—For Port Trust Departmental purposes and for the landing and shipment of passengers' baggage.

*Bombay Castle, 15th June 1892.*

No. 4997.—Whereas it appears to the Governor of Bombay in Council that land is required to be taken by Government at the expense of the Hubli Municipality for a public purpose, viz., for the construction of a new road, in the village of Madinaikan Arlikatti, taluka Hubli, district Dhárwár; it is hereby declared that for the above purpose the pieces of land described below are required within the aforesaid village of Madinaikan Arlikatti :—

Serial No.	Survey No.	Area.		Assessment.	Tenure.	Name of Khatedar.	Land required.		Boundaries.			
		A.	G.				Area.	Assessment.	North.	East.	South.	West.
		A. g.	Rs. a. p.				A. g. a.	Rs. a. p.	Survey No.	Survey No.	Survey No.	Survey No.
1	22	1	19	1 0 0	Government.	Govind Mahadevnaik, Kalghatki.	0 7 0	0 2 0	Survey No. 14.	Survey No. 16.	Survey No. 21 and part of No. 23.	Parts of Survey Nos. 13 and 20.
2	25	12	33	30 0 0	Do.	Do.	1 0 10	2 11 0	Survey Nos. 20, 21 and part of 24.	Remainder of same No. 25.	Village site City Survey No. 8894.	Remainder of the same No. 25.

This declaration is made under the provisions of Section 6, Act X of 1870, to all whom it may concern, who are hereby warned not to obstruct or interfere with persons employed on the land.

No. 5001.—Whereas it appears to the Governor of Bombay in Council that land is required to be taken by Government at the public expense for a public purpose, viz., for the construction of a drainage channel, in the villages of Adol, Hajat and Telva in the Anklesvar Taluka of the Broach District; it is hereby declared that for the above purpose the land specified below is required within the aforesaid villages of Adol, Hajat and Telva :—



Exh-R-2

Annex - C

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महाराष्ट्र शासन राजपत्र, ३१ डिसेंबर १९७० : पीप १०, शके १८९२

भाग १ पुरवची

अनुसूची

नागरी क्षेत्राचे नाव	गट क्रमांक	गाटाचे समाविष्ट असलेले मूमापन क्रमांक	निवासी इमारतीच्या कारणासाठी वापरण्यात आलेल्या जमिनी संवधातील अक्षर	उद्योगासाठी वापरण्यात आलेल्या जमिनी संवधातील अक्षर	वाणिज्यासाठी वापरण्यात आलेल्या जमिनी संवधातील अक्षर	इतर कोणत्याही कारणासाठी वापरण्यात येत असलेल्या जमिनी संवधातील अक्षर
संचर शहर तालुका अक्किगात्र		मंचर शहराचे संपूर्ण नागरी क्षेत्र	दर चौरस मीटरचा अक्षर प्रमाण दर	दर चौरस मीटर	दर चौरस मीटर	दर चौरस मीटर
			३ पैसे	३ पैसे	४३ पैसे	६ पैसे

(१) राज्य सरकारने मान्यता दिलेल्या अक्षर आकारणीचा प्रमाण दर, ही अधिसूचना शासकीय राजपत्रात प्रसिद्ध झाल्या-  
 तारखेप्राप्त तीन महिन्यांचा काळावधी समाप्त झाल्यानंतर अमलात येईल, आणि  
 (२) पुढील प्रमाण दर देता वचू नयेत अमलात राहिल आणि त्यानंतर फेरवदल करण्यात येईल अशा अमलात असल्याचे समजण्यात येईल.  
 (महाराष्ट्र जमीन महसूल (जमिनीच्या उपयोगाचे रूपांतर व अक्षर आकारणी) नियम १९६९, याचा नियम १६ (६) आणि (७) पहा)

पुणे, १७ डिसेंबर १९७०

व्हा. व्हा. चौगले,  
जिल्हाधिकारी, पुणे.

समजात अतिरिक्त

REVENUE AND FORESTS DEPARTMENT

Sachivalaya, Bombay-92, 25th November 1970

INDIAN FOREST ACT-1927 (XVI of 1927)

Boundaries  
 North : Land out of Survey No. 99-A.  
 South : Road.  
 East : Land out of Survey No. 99-A.  
 West : Canal.

By order and in the name of the  
 Governor of Maharashtra,  
 W. S. KULKARNI,  
 Under Secretary to Government.

No. FLD. 1870/67084.W. - In exercise of the powers conferred by Sections 19, 27 and 34 of the Indian Forest Act, 1927 (XVI of 1927) the Government of Maharashtra is pleased to direct that the area specified below which in Government Notification No. 4984 dated 19th June 1892, was declared to be reserved forest under section 19 of the Indian Forest Act 1878 (VII of 1878) shall cease to be reserved forest from the date of issue of this Notification.

Schedule

Village Lijpangaon, Taluka Shrigonda, District Ahmednagar.

Survey No.	Area.
99-A	hectares.
	82 Acres, 0 Gunthas.
	82.194

महसूल व वनविभाग  
 सचिवालय, मुंबई ३२, २५ नोव्हेंबर १९७०  
 भारतीय वन अधिनियम, १९२७ (सन १९२७ चा  
 भारताचा अधिनियम क्र. १६)

क्रमांक एफएलडी-१८७०-६७०८४-इ.व्हा. - भारतीय वन अधिनियम, १९२७ (सन १९२७ चा भारतीय अधिनियम क्रमांक १६) यातील कलमे १९, २७ व ३४ अन्वये प्रदान करण्यात आलेल्या शक्तीचा वापर करून महाराष्ट्र शासन वेसा निदेश क्र. ४६ की, भारतीय वन अधिनियम, १८७८ (सन १८७८ चा अधिनियम क्रमांक ७) याच्या कलम १९ अन्वये शासकीय अधिसूचना क्रमांक ४९३४ दिनांक १९ जून १८९२ यात राबविलेले वन म्हणून जाहीर केलेले पृथीत क्षेत्र ह्या अधिसूचनेच्या दिनांकापासून राबविलेले वन म्हणून राहणार नाही. अधिनियम, २००५ याचा परिणाम नसत राहिल्याची प्रत



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महाराष्ट्र शासन राजपत्र, ३१ डिसेंबर १९७० : पृष्ठ १०, दिनांक १८१२

३३६५

अनुसूची  
 गांव लिपणगांव, तालुका श्रीगोंदा, जिल्हा महामदनगर  
 भूमापन क्रमांक क्षेत्र सीमा  
 १ २ ३  
 एकर गुठे  
 १९-अ पैकी ... ८२ ०० उत्तर : स. नं. १९-अ पैकी जमीन.  
 ३३.१०४ हेक्टर दक्षिण : मार्ग  
 पूर्व : स. नं. १९-अ पैकी जमीन.  
 परिव्रम : कॅनॉल  
 महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने,  
 य. शं. कालकर्णी,  
 अवर सचिव, महसूल व वन विभाग.

**BY COMMISSIONER**

LAND ACQUISITION ACT, 1894 (I OF 1894)

District Poona

No. LAQ/PO/1470.—*Erratum*.—In the schedule appended to the Commissioner, Poona Division, Poona's Notification under section 4 published under No. LAQ/PO/1470 dated 30th June 1970 in Part-I of the Maharashtra Government Gazette, Poona Divisional Supplement dated 17th July 1969 at pages 1759 and 1760 and notification under section 6, No. LAQ/PO/1470, dated 30th December 1969, published in Part-I of the Maharashtra Government Gazette, Poona Divisional Supplement, dated 15th January 1970 at page 113 in respect of lands to be acquired at village Theur, taluqa Havali, district Poona for Doubling of Railway line between Poona and Dhond.

Read		For	
S. No. 1	Area 2	S. No. 1	Area 2
114/A-I part ...	0.30	114/1 part ...	0.30
115/A part ...	0.25	115/1-A part ...	0.25
262/A part ...	0.07	262/1-A part ...	0.07
263/1 part ...	0.26	263/1-A part ...	0.26
264/1 part ...	0.01	264 part ...	0.07
264/3 part ...	0.05	273/6 part ...	0.02
273/6 part ...	0.01	274/3-A part ...	0.01
273/7 part ...	0.01	274/2-C part ...	0.01
274/2-1 part ...	0.01		
274/2-2 part ...	0.01		
274/2-3 part ...	0.01		
274/2-4 part ...	0.01		
274/2-5 part ...	0.01		
274/2-6 part ...	0.01		
278/1 part ...	0.09	278/1+2+3+4 part ...	0.09
278/2 part ...	0.04	278/1+2+3+4 part ...	0.04
278/3 part ...	0.23	278/1+2+3+4 part ...	0.04
		278/1+2+3+4 part ...	0.10

LAND ACQUISITION ACT, 1894 (I OF 1894)  
 District Poona

No. LAQ/PO/1442.—Whereas by Commissioner, Poona Division, Poona's Notification, No. LAQ/PO/1442, dated 31st July 1969, it was notified that the lands specified in the schedule hereto (hereinafter referred to as the said lands) were likely to be needed for the public purpose specified in column 3 of the Schedule hereto.

And whereas the Commissioner, Poona Division, Poona is satisfied after considering the report of the Collector under sub-section (2) of Section 5-A of the Land Acquisition Act, 1894 (I of 1894) that the said lands are needed to be acquired at the public expense (or at the expense of a local body, or corporation or company as the case may be) for the public purpose specified in the Schedule hereto.

It is hereby declared under the provision of section 6 of the said Act that the lands are required for the public purpose specified in column 4 of the Schedule hereto.

The Special Land Acquisition Officer (2), Poona, is hereby appointed under clause (c) of Section 3 of the said Act to perform the functions of a Collector for all proceedings hereafter to be taken in respect of the said lands. He is also directed under Section 7 of the said Act to take order for the acquisition of the said lands.

A plan of the said lands can be inspected at the office of the Special Land Acquisition Officer (2), Poona.

District Poona Taluka Poona, City Poona

C. T. S. No. 1	Approximate area of the lands required 2
1032/B (old)	87-190 sq. metres (938.5 sq. ft.)
i.e. 697 (new)	
1033 (old)	20-057 sq. metres (216 sq. ft.)
i.e. 699 (new)	
291 (old)	17-652 sq. metres (190 sq. ft.)
i.e. 710 (new)	

Public purposes for which the lands are needed.—Road widening, Poona, 7th December 1970.

District Poona  
 No. LAQ/PO-1536—*Corrigendum*.—In the schedule appended to the Commissioner, Poona Division, Poona's notification under section 4 of the Land Acquisition Act, 1894 No. LAQ/PO-1536 dated 2nd January 1970 published in the Maharashtra Government Gazette, Poona Divisional Supplement Part I, dated 29th January 1970 on pages 211 to 243.

S. No. 1	Area 2	S. No. 1	Area 2
H. A.		H. A.	
...	3.02	651 Part	2.02
...	2.02	949 Part	0.80

Poona, 7th December 1970.

Poona, 11th December 1970  
 अधिकारी

महाराष्ट्र शासन  
 राजपत्र  
 ३१ डिसेंबर १९७०  
 पृष्ठ १०, दिनांक १८१२